

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(IB)/46(CHE)/2023

NAME OF THE PETITIONER : M/s. Vinay Asrani (HUF),
M/s. Damodar Hariram (HUF)

NAME OF THE RESPONDENT(S) : M/s. Rajkham Builders Pvt Ltd

UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Mr. Anant Merathia for the Petitioner. Ld. Counsel Mr. S. Sathyanarayanan for the Respondent.

In this case during the last hearing the Petitioner was directed to submit the audited financial accounts to arrive at the actual amount of settlement between the parties.

In this case, the Counsel for the Respondent stated that he had made payment of Rs.60,00,000/- towards the amounts due to the Petitioner on 11.03.2024. The Counsel for the Petitioner stated that they are not agreeing for any settlement and would like to proceed with the case on merits. Petitioner is directed to file audited financial statements within a week and serve the copy to the Respondent.

List the Petition for hearing on **03.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk